265 Workmen's Compensation [25 NOV. 1958]

SHRI BHUPESH GUPTA: I would like to say a few words. I am sorry that the hon. Minister permitted himself to some measure of confusion which was absolutely unnecessary. Towards the end of his speech, he said that I was not opposed to the Bill. In this connection, I would only like to impress upon him that what I suggested in order to maintain and improve our position in the international market was that there should be some reorganisation. In this connection, even if nationalisation cannot be undertaken-I know it cannot be undertaken by them; I see their difficulties-they can take up the trade in the State sector through the operation of the State Trading Corporation. That will enable them to manoeuvre in the international market better than what the private elements are doing. We had been suggesting in the past that foodgrains should be taken in the State sector. Now, you hear of the National Development Council discussing it. The matter is being discussed in the Congress Party and I believe in the Government but the only thing is that they are realising the need for it now. It may be too late but does not matter. Here again, we want to suggest this because the situation has developed to a point where this kind of reorientation is warranted.

The hon. Minister made point а about the tea tasters. I understand the technical skill and all that but as I am coming from Calcutta, I should like to tell the House and the hon. Minister that the European concerns in Calcutta are not interested in imparting the technical know-how to Indians. In fact, some of these undertakings are trying to victimise those Indian nationals who have got training abroad and are working as some of the tasters in concerns. Here I understand in Calcutta some of the Indian interests are trying to co-operative in order start a to protect national interests and improve the situation. I hope such proposals -I do not know what the proposals are-would be sympathetically considered by the Government. Therefore it will all depend on how they are handling the whole business. He was very right towards the end when he said that merely by giving export duty relief the position cannot be improved. It might as well go to improve the position of profiteers and industrialists. This was precisely what I was trying to impress upon the hon. Minister that until and unless such measures are simultaneously backed by effective steps in different directions the results will not be what are aimed at.

MR. DEPUTY CHAIRMAN: The question is:

"That the Bill be returned."

The motion was adopted.

THE WORKMEN'S COMPENSATION . (AMENDMENT) BILL, 1958—contd.

- \

SHRI P. T. LEUVA (Bombay): Mr. Deputy Chairman, Sir, in the morning today we had informal discussions regarding the provisions of this Bill and I hope now in view of the informal discussions we had in the morning, my hon. friend, Dr. Raj Bahadur Gour, will see wisdom and withdraw his motion for reference of this Bill to a Select Committee.

Now, Sir, with respect to this legislation I have to make a few observations. It is no doubt true that the Workmen's Compensation Act is itself a part of our social security measures provided to our workmen. Whenever a person who is engaged in а hazardous occupation wants to engage an employee he does so with open eyes and therefore it is quite equitable and justified that in case of injury or loss of life as a result of injury caused in a hazardous occupation, the workman should be entitled to compensation. In spite of this I would suggest one thing that in view of the fact that we have got 267 Workmen's Compensation [RAJYA SABHA]

1

[Shri P. T. Leuva.] several measures of social security, a time has come when we must consider their total effect.

DR. A. N. BOSE (West Bengal): Sir, there is no Minister present.

MR. DEPUTY CHAIRMAN: Mr. Gopala Reddi is here representing the Government. And every word that is said here will be recorded and passed on to those concerned.

SHRI P. T. LEUVA: As I was saving. there are several measures for providing benefits to the workers. We have got the Provident Funds Act; then we have got retrenchment and lav-off compensation. Of courses the Provident Fund and the retrenchment and lav-off benefits came much later than the Workmen's Compensation Act. At the same time in view of the increased pace of industrialisation it is now necessary for us to consider this question of the cost structure of every industry and relate a burden of this nature in such a manner that neither the worker nor the industrialist is in any way unduly Because unless the handicapped. industry is kept alive the worker would not only lose his compensation well. but would lose his job as Т bluow therefore submit. Sir. that before extending the scope of any legislation of this nature we should have a wider perspective than merely have a narrow outlook of giving benefits to a particular section of persons engaged in any industry. The present measure has certainly given more benefits to the workmen than what they had before. For example, the period of limitation regarding filing of claims has been increased from one year to two years. I am not much enamoured about this extension of period of limitation because it is common knowledge that the courts whenever there was occasion an regarding giving benefits to workers have always erred in favour of the workmen and have always condoned any delay in filing their

268

claims. My fear is that this extension of period might work not in favour of the workmen but it might be in favour of the employers for the simple reason that delav always defeats justice because the evidence that might be available in the earlier stages might disappear. The solvency of the person who is liable to pay compensation might also be adversely affected through lapse of time. I am therefore personally of the opinion that in view of the fact that the courts have wide discretion to condone delays it was not necessary to increase this period to two years because I feel it might only mean delay in the disposal of these cases.

One thing of importance which is now being legislated upon is the liability to pay compensation. Sometimes it was deliberate and sometimes it was through mistake that the claims of workers were defeated by transfer of assetr. It is really no doubt very beneficial to the worker that his claim has now been ensured by making a legal provision that in case any assets are transferred before the compensation is paid, that compensation will be a charge on the assets. But I am intrigued about the provision itself because as it stands now, the charge is only created on the immovable property that may be transferred. So far as industrial factories are concerned, immovable property might form а substantial part of the assets, but there are trading and other concerns which may not be having a substantial portion of their assets in immovable property. In those cases the claims of the workers might be defeated by transferring those assets which may be only movable property. Т would therefore suggest that the hon. Minister should reconsider this auestion and see whether it is advisable to make it applicable only to immovable property. I know there are certain administrative and legal difficulties involved in covering movable property but by a suitable legal device I think we can always find out ways and means of stopping any loop-hole that might be left there.

· Now, Sir, I do not wish to go into the detailed questions which have been raised in the discussion but one of the issues raised was regarding the quantum of compensation. It must be remembered however that the quantum of compensation today is related to the wage. The quantum of compensation has nothing to do, as the law stands today, with the cost of living index. It can be justifiably argued that the proportion which was fixed in 1923 may not be justifiable now, but in a Bill of this naturewhich has got a very limited scopeit would be indeed difficult for the Minister or this House to consider the question of quantum of compensation, unless the question is thoroughly examined. because. fixing of compensation guantum is of a technical subject and requires careful Of course. study. The cost times have changed. of lyving has increased. The earning of the worker has also capacity increased. I understand that a committee is considering this question regarding the quantum of compensation. I hope and trust that this committee will give due consideration not only to the claims of the labour, but also consider the probable effect and the probable burden that the industry might have to bear in case the quantum of compensation is raised upwards.

1 . This measure is no doubt helpful to "the workman, but what I would suggest is that instead of working in the direction of paying compensation we must adopt a different angle altogether. As the country is developing industrially, hazardous occupations also increase. The list of occupational diseases is also increasing. What should be our attitude in this matter? To a person who loses his life, it is a very poor solace for him if compensation is to be paid to his dependants. No person is willing to exchange his limb for any monetary price. So, in my opinion, the most proper thing to do is to see that the safety measures are enforced in , a more rigorous manner. As the complications in the industry increase.

٠.

side by side there must be research going on to devise the safety measure for protecting the life and limb of the worker.

occupational diseases Regarding also, it is better to have preventive measures rather than have curative measures. In regard to a person who is working in an industry which afflicts him with any particular disease, it would be cheaper to make him resistant to that disease rather than provide for compensation in case he falls victim to an occupational We should take measures to disease. increase the resistance power of the We must take measures to worker. increase the vitality so that he wil resist any disease to which he would be ordinarily liable.

Another question in this connection was raised by one of the hon. Mem bers, that the workers should b rehabilitated in the industry. So fa as a person who claims compensation because of occupational disease i concerned, I do not see any point in rehabilitating him in the same indus try, because a person who has him self shown vulnerability to that occu pational disease, even after recovery would be still weaker and he would be more vulnerable to the occupa tional disease than what he formerl was.

Regarding the other question that after a person is cured, even thoug his functional capacity might hav reduced, he must be give been alternative appointment in the indus try, any industrialist would be willin to employ a person who has suffere in this manner rather than pay cor pensation for work which is not don by him at all, because compensatio is paid to a person who does not do an service to the employer. But if he in a position to employ him, he wi pay him only for the work that But it will be being done. ver difficult indeed to rehabilitate a perso in the industry from which he ha discontinued to work because of dis ability. In this connection. ho Members lose sight of one factor the if a person, who was disabled due t any injury received during his cour:

[Shri P. T. Leuva.]

of employment in that industry. 1Srehabilitated in his own industry again, he will be displacing an ablebodied person from employment. This question of rehabilitation of a worker should not be a burden on the industry itself. It is for the society to consider the entire question of providing benefits to persons who are disabled. There are not only disabled workers, but there are other categories of people who might have been disabled for no fault of their own. Therefore, it is a larger question which still requires to be tackled. But I do not think that the time has still become opportune question. I for considering that would, therefore, suggest that the Bill which has been presented today is sufficiently wide enough to cover such categories of workers who are really in need of protection.

Some friends suggested that the list of occupational diseases should be expanded. Now, Sir, if they carefully read the amending Bill they will find that the State Governments and the Central Government have been given the power to expand the list of occupational diseases as and when they find it necessary. To decide whether a particular disease is an occupational technical disease or not is a very question. It requires a lot of evidence before one can come to any judgement. I would, therefore, submit that hon, Members sitting opposite and those friends who are interested in the welfare of the workers would at least depend upon the judgment of two Ministers who have spent their life time in the service of the working people. ۱

Sir, I have nothing more to say.

SHRI BABUBHAI M. CHINAI (Bombay): Mr. Deputy Chairman, I rise to make a few observations on the amending Bill. Taking into consideration in isolation the amendments which have been proposed to this Bill, I feel that these amendments have been brought only from a humanitarian point of view. But, if we look

to the economic situation of the countrv. I feel that this would be an burden which under the additional present circumstances the industries cannot bear. If we take into consideration the original Act plus the amendsuggested, plus ments the State Insurance Scheme, benefits taken as a whole, the industries in the present circumstances are not in a position to bear the whole burden. As it is, most of the industries today are becoming very high cost industries and it is not in the interests of the country itself that the industries should become very high cost industries. We are finding it very difficult to export our commodities but for the fact that the industries are getting some comfort, some encouragement by way of import restrictions. That is a protection which the industries are getting. Therefore, they have been able to pull along. But what is necessary today is, and the important aspect of it is, that we must seriously consider whether the situation is such as to absolutely necessitate bringing in such amendments piecemeal now and then. It is all right that some sort of provision for the welfare of the labour should be there, but we must take the overall picture and come with an integrated scheme. If I am not misthe Government of India are taken. considering the question of bringing before Parliament an integrated social welfare scheme, and if all these amendments are incorporated in it, then it will go a long way to meet the needs. By bringing them piecemeal the situation becomes such that neither the employer nor the employee is well served. There is always an ambiguity in it, and the ultimate result is that a long litigation is resorted to, and thereby both the employers and the employees are put to great hardship.

SHRI SHEEL BHADRA YAJEE' (Bihar): Only the employers.

SHRI BABUBHAI M. CHINAI: The-Employees' State Insurance Scheme which is before us carries out most of the social objectives which we are-

273 Workmen's Compensation [25 NOV. 1958]

required to fulfil in respect of our labourers. But the only difficulty is, as I said, this covers only particular industries, and therefore if at a sooner date this scheme is extended to other industries, I think the purpose of the amendment would be well served.

Then, as I said, it is necessary to sit together and see that all those reforms, all those reliefs which the Government intends to give to the labourers, are decided by a tripartite conference. We can have a single consolidated social relief Bill, so that the people who are going to get that relief, and the people who are expected to give that relief, know as to where they stand.

Then, Sir, it has been pointed out that unnecessary ambiguities should be removed. Piecemeal legislation, time and again, brings complications, and after all it will be for the courts to interpret the provisions, and it is not desirable either for the employer or for the employee to go to a court for clarification of the provisions of this Act.

Sir, I would briefly refer to two or three clauses which require the attention of the hon. Minister. Clause 2 difference seeks to eliminate the between the minor and the major. I can quite understand it when people who are major or minor are disabled, because then the question of dependants arises. But so far as the minors are concerned, when death occurs, I do not know who the dependants are, unless in a few rare cases old parents are there. In that case it would have been better if it is left to the employers to judge for themselves the need of relief for the minor's dependants. Similarly, in clause 5, there is a penalty, provided for default to pay compensation, of 6 per cent interest, and also a penalty of 50 per cent of such amount has been pro-I think justice would have vided. been met if 6 per cent interest only was there. The amount of 50 per cent penalty was not at all necessary.

(Amdt.) Bill, 1958 274.

Clause 8 seeks to increase the period of limitation from one year to two years. Much has been said on the floor of the House on this aspect of the question. I can quite understand the justification for an increase in the period of limitation in special. cases, as for example a seaman who dies or is disabled on high seas. Otherwise, the only net result of it would be litigation and long litigation, and I am sure that it is not the intention of the Government that this should result. I would request the Minister to consider this point. hon.

DR. R. B. GOUR (Andhra Pradesh): Sir, one small interruption. Will he kindly reply to this? There are cases when the employee who is disabled or who is the victim of an accident is in the hospital for one year or he is in correspondence with the employer himself for year, because the one Workmen's Compensation Commissioner does not take the period intoaccount when the worker is in correspondence with the employer. Therefore, for this reason, why do you object when it is made two years?

SHRI BABUBHAI M. CHINAI: I do not object to it under the circumstances as stated by my friend. But as I quoted the example of a seaman, if he dies on high seas, naturally that requires time and it requires a limitation of two years or sometimes more even; but under ordinary circumstances the net result of it would be that the litigation would be prolonged.

SHRI P. N. SAPRU (Uttar Pradesh): How will it injure the employers?

SHRI BABUBHAI M. CHINAI: The employers will also have to spend on litigation, and spend time to that extent they will also be affected.

In clause 13, even for ordinary breach of notices and maintenance of notice book the penalty has been raised from Rs. 100 to Rs. 500 I do not know why for such small breaches the cognizance should be so seri-

ł

275 Workmen's Compensation [RAJYA SABHA] (Amdt.) Bill, 1958 276

[Shri Babubhai M. Chinai.] ous, why the Government has thought fit to raise the penalty from Rs. 100 to Rs. 500.

I have made these observations for what they are worth, and I would beseech the hon. Minister to take them into consideration.

DR. SHRIMATI SEETA PARMA-NAND Pradesh). (Madhva Mr. Deputy Chairman, I support this Bill whole-heartedly but oppose the motion for Joint Select Committee. I support the Bill whole-heartedly not because I feel that everything that needs to be done in this direction is being done. but because I feel that such a legislation, when it has taken such a long time to come in this amended form--about twelve years-is welcome. T+ has given us something, and we can ask for something if we want. Anvthing that is done to ameliorate the conditions of the workers is welcome.

Sir, I oppose the motion for Joint Select Committee because, firstly, I was surprised that the names of the Members on the opposite side should have been omitted. Besides, whatever it may be that makes a Joint Select Committee mot on it has to request Members to join the Committee, leaving it to them to decide whether they could or could not serve on the Committee, obtain their consent and put their names on the Committee. (Interruption.) It i3 for Government to accept a Joint Select Committee motion or not, but it is not for the mover of a Joint Select Committee motion to show such parrow-mindedness as to say that the views of the other side are immate-After all when Government rial. move a Joint Select Committee motion or a private Member on a Bill moves it. they always ask the Members on the other side, and I thought that parliamentary experience of so many years should not have been lost on our friend.

DR. R. B. GOUR: You are under the whip of Mr. Doogar. What can we do?

Dr. SHRIMATI SEETA PARMA-NAND: We would have taken care of ourselves and the Whip would have taken care of us. Having failed in their parliamentary duty they should not find excuses. If the real interests of the workers were at their heart and not just publicity, then I am sure they would have liked 115 to cooperate with them. (Interruption) Sir, I would not go further into this question because I think all the remarks I have made will stand in good stead for future occasions. They would do their bit to the opposition whatever their views may be

DR. R. B. GOUR: Kindly pass all your remarks to your Whip.

DR. Shrimati SEETA PARMA-NAND: Sir, this is a social security measure and no social security measure can ever have a sort of final word on the matter. It is by its very nature progressive. As I have already sa d, much remains to be done. The day when the Employees' State Insurance Act could be applied to all industries, with the financial conditions in our country permitting this, much of this type of legislation would not be necessary. But I would here point out that even in a country like the United Kingdom which is the home, the mother country, of trade unionism, even now amendments are brought to all types of social legislation, and that itself should show that there is never a last word on this matter. Sir, the very fact that the workmen in our country

4 p.m. are employed without much training or preparation makes it more necessary to have this kind of workmen's compensation and the figures which show that the number of injured workers has gone to lakhs from thousands in spite of the rapid developments in industries also show that training in industry and training for safety are the rock foundations of this type of legislation. The Government had recently called a conference

277 Wo

Workmen's Compensation [25 NOV. 1958]

of experts from England for safety measures in coal mines so far as that industry goes. I think that such a type of thought should be given in regard to every industry and the Government will do well to bring forward appropriate legislation by which, according to the nature of the industry, the Government would make it necessary for every worker employed in a mechanical type of work or technical work, to have undergone training at least for a period of one month or a course of lectures-maybe, in terms of six lectures-to understand the nature and implication of that industry SO that he can protect himself. In other countries-I would mention the coal industry, for instance-nearly a course of twelve lectures is given to workers before they are sent underground. These lectures are not given by any specially appointed staff necessarily, but by staff like the foremen, surveyors, engineers, etc. who are in the industry. No worker is allowed to go underground or undertake any kind of mechanical work without that even though he may be a technically trained person in that particular industry. The second point is, in these countries, no worker is sent to a job of a technical nature excepting in the company of a worker who has already been there for a period of one year or more-that is, in the company of an experienced worker—and that eliminates this danger of accidents I would, and injuries. therefore. suggest that if the same thing is done here also, the number of accidents in the industries of our country might be reduced.

I would also submit that it is not enough to make the terms of compensation liberal, but it is also necessary to see that employment is guaranteed to workers who have been injured and who can be rehabilitated. I would even suggest that the Government could give some sort of a temptation or concession to the employers in the grant of compensation by reducing a certain percentage, if the same indus-

(Amdt.) Bill, 1958 278

try re-employs a worker after he has been restored to normal health and when a certain percentage of his working capacity could be utilised. That itself would be a better compensation by an employer than being paid a compensation and sent away to fend for himself. Whatever may be the quantum of injury as shown in Schedule I--75 per cent., 5 per cent. or 7 per cent.—an injured worker is an injured worker, and nobody would take a person who is handicapped in the slightest manner as a new employee. So, in the next set of legislation which the hon. Minister has promised with regard to workmen's compensation, it would be necessary to take these factors into consideration and lay down the quantum of compensation on the basis of re-employment of a worker in the same industry, by the same employer. Or, on the other hand, in its Employment Exchanges, the Government could keep a section open where such iniured workers were listed separately and were given preference for employment in lighter types of industries where able-bodied workers could be employed. That would be a guarantee to the workers and that would be a sign of the Government being fully aware of their responsibility towards these handicapped people.

A general type of responsibility that the Government has to shoulder when thinking of workmen's compensation because they are injured, is to start rehabilitation centres as in other countries. The rehabilitation centre has a double meaning. It does not mean only that the person should be bodily rehabilitated by being looked after as far as his recovery is concerned. A person should not be kept just in a hospital as it is done in our country where the injured takes а long time to recover, perhaps a year or two or, sometimes even as long as eight or nine years. If a person is in the hospital for a long time where the atmosphere is far from being cheerful, recovery is not to be entire-

[Dr. Shrimati Seeta Parmanand.] ly a physical one, but it is based on the mental factors also because я cheerful atmosphere and а helpful attitude and the surroundings, with other comparatively able-bodied people -and not absolutely diseased and ailing people-go a long way in giving him a speedy recovery. Therefore. the Government has to emulate the example of those countries where such rehabilitation homes are to be found practically in every industry-particularly, in industries which have greater hazards-and start such homes at least in the mining industry which is most hazardous and see what the effect would be.

Rehabilitation has its second meaning, that is, starting special centres for teaching the patients of these homes some crafts so that they could make a living- a better and improved method of living-in spite of the handicaps that they suffer from. That is, if they have got a bone injury. be equipped their homes have to through Government funds in such a way as would make it possible for them to live without much help from the family members, through mechanical gadgets. Similarly, by being taught some sort of crafts, a person who cannot leave his seat due to a back injury may earn money. He may be taught printing so that by sitting at home, he may be making invitation cards, visiting cards and things of that type Similarly, knitting or weaving or other appropriate crafts have to be taught to people in these rehabilitation homes. These secondary rehabilitation centres are for those who need not stay in rehabilitation homes. but whose injury is of such a type that they would not be able to go back to the same industry and would be able to carry on with some sort of a light work, making *newars* or repairing something or things of that kind. If these things are done with the aid of the industries or with the help of welfare funds or on a 50: 50 basis, that will be, I think, a far better

method of looking after the workers than giving them some compensation and then forgetting them altogether.

Similarly, I would like to point out here that it is not only the responsibility of the Government wherever the industries are completely nationalised, but also the responsibility of the unions to appoint inspectors for this task. It would be rather difficult to believe that there are so many people in this country who are anxious to accept jobs of well-paid inspectors under unions rather than under the Government and through these officers, it is possible to reduce the number of accidents.

So, with these words and again impressing on the Government to come forward with a scheme. I would suggest that after their 'safety' conference' in the coal industry which I was attend unfortunately not able to because I was not here, they should lay emphasis on the necessity of taking safety measures not only through. agencies, Government but also through workers' agencies because. there is to be workers' participation in the management also. The Government should take the next logical step, namely, the establishment of rehabilitation homes where their speedy recovery and their rehabilitation through some sort of improvement will be taken care of, without rendering them as useless elements of the society. Sir, I would not like to go into the details of the clauses because, speaking towards the end of the debate as I am doing, most of the clauses have been attended to already by others, but I would like here to mention one or two points with regard to these also.

With regard to a minor having been put on the same level as an adult person, I would like to bring to the notice of the Government one factor, namely, that the compensation being given to a minor on the same level as that to an adult is not adequate to my mind because a minor, as a disabled person, has a longer period of

281 Workmen's Compensation [25 NOV. 1958]

life to pass if he is more or less completely or more than partially disabled, and in that case I would say that, even though a minor has no dependants, looking at it from the other point of view, a minor ought to get greater compensation, and I would leave it to the Government to consider when the next Bill comes.

With regard to the liability of the employer to pay six per cent interest on delayed payments of compensation I am afraid that unless the amount is produced in front of the Compensation Commissioner, this kind of measure, in practice, is not going to be of much help, because many people have seen how Tribunals' decrees and Regional Commissioners' decrees are passed and how they are disobeyed until the Government is forced to launch prosecution proceedings and, when done, how the prosecution of the employers takes years. Thus all these measures are defeated. And if they are not to be defeated as far as giving benefit to the worker is concerned, to my mind there are two ways. One is to make the payment in instalments. the first instalment being payable on the spot on the day the decision of the Compensation Commissioner is given and secondly, wherever there are welfare funds in existence, make it possible for the worker to borrow the amount from the welfare fund and then make the employer responsible to reimburse the workers' welfare fund. This is not a new suggestion because, as far as the housing scheme was concerned, where the employers were to pay half, their 50 per cent share, Government ultimately finding them failing in their duty took upon itself to pay their half share also and then making recoveries from them as if it were arrears of land revenue. I would suggest the same method here. Otherwise welfare fund for workers has not much meaning if it cannot be used here, where real welfare of the injured is to be considered. I would also say, Sir, that, the cost of living having gone up, as has been said already, the quantum of compensation has to be increased substantially.

(Amdt.) Bill, 1958

but there again I am fully aware of the other factor, namely, that the capacity of the industry to bear the total burden has to be seen and Government will not be in a position to make these rules applicable to all industries. So it would be better if it chose those industries where the hazards of accidents were greater and then took up those which came next by comparison. Even here I would suggest that Government could take up those categories of workers in the other less hazardous industries also who might be faced with these accidents more easily than the others who might not be working under conditions which would involve them in accidents.

There is one other point, Sir, and that is with regard to the salary of the worker. It has been said in the Industrial Disputes Act in the definition of a "workman" that the salary covered is up to Rs. 500. But it is not so laid down here and also the Statement of Objects and Reasons says that the wage limit of workers was increased from Rs. 300 to Rs. 400. As in that legislation applicable to workmen the definition of a "worker" has been changed to bring him under the category of a maximum salary of Rs. 500, the same could be done here so that there is no discrimination made. It need not be salary; let it be total emoluments and go up to Rs. 500.

With these few words, Sir, I would like to wholeheartedly support this amendment and I would appeal to Government that before they bring their next Bill on this subject they might . .

DR. R. B. GOUR: May I suggest that it be half-hearted support because further amendments are expected after some time?

DR SHRIMATI SEETA PARMA-NAND: I am saying about that. Before Government brings out next a comprehensive Bill, as the Deputy Minister has already promised, it would be

28; Workmen's Compensation [RAJYA SABHA] (Amdt.) Bill, 1958 281

[Dr. Shrimati Seeta Parmanand.] better and also it would save time and cause very little disappointment if the Bill, after it is introduced, is either sent for circulation for public opinion or discussed in a consultative committee composed of such Members of Parliament who are interested in this type of legislation and their suggestions accepted in the form of amendments brought by Government itself. That will save time and that will create a wave of enthusiasm.

Lastly, Sir, I would say that it is very easy to raise a wave of dissatisfaction saying that whatever is being done is not at all enough. We have to remember that in our country we have the various limitations, for example, the lack of funds. Secondly there is the rapid industrialization which itself sets many limits on the type of legislation that we can bring in because awareness of the workers about their sense of duty is not there and it is not the case that they are doing the'r best to produce the utmost; that itself raises certain limitations. And lastly because, Sir, the union workers very often think that the only way they can please labour is by telling them that what they have got is not enough and they should agitate for more. I feel that, if we have to benefit by the trade union movement as it has come to now in other countries, the union workers have to first create a sense of discipline and a sense of national spirit in our workers. Then they can certainly ask the workers to fight for their rights, but what unfortunately is happening is only this and the one thing that is being done is that we are teaching them only to fight for their rights by creating a perpetual wave of discontent and dissatisfaction, the result being that the workers have never been able to apply themselves fully with a view to attain the national targets of production and as such Government itself finds these hand caps coming in its way in delivering what it wants, to the labour.

Our country, Sir, has the proud privilege of having brought out labour

ţ

legislation for the benefit of labour within a short period of ten years, much more than any other country has done in such a short period. The process there has been a long one and they have taken a long time in other countries. We have had the benefit of their experience and we have been able to do these things quickly.

The speaker on the opposite side, Dr. Gour, pointed out in a very critical manner about the inadequacy of inspections of factories in our country. He quoted figures from which themselves it is evident that about 75 per cent. of the factories were inspected and only 25 per cent. were not inspected. On the face of it, when one sees. a layman would think that the criticism was legitimate. But when VOU think of the shortage of personnel, the expenditure involved and the fact that it is not necessary to inspect every factory whether it is being run on proper lines---it may be a factory only in name and its size and everything may not be so big as to make it necessary to inspect it every year-a sample survey should be enough whereby one factory is inspected this year and the other the next year, and when 75 per cent. . . .

DR. R. B. GOUR: No. Sir. When we have to inspect all the factories under the Factories Act how can it be sample survey, I cannot understand.

Shrimati SEETA DR. PARMA-NAND: All I am saying is that it is not possible to get all the personnel; the distances are so great. I know how difficult it is to do so in spite of the personnel appointed by the Government. It is physically impossible for the personnel, though doubled by the Government-now the Government is hoping to treble it-to inspect every mile.

DR. R. B. GOUR: I am sorry, Mr Deputy Chairman. . .

MR. DEPUTY CHAIRMAN: She is not yielding to you.

DR. R. B. GOUR: She has. Sir, she seems to be confusing mines with factories.

DR. SHRIMATI SEETA PARMA-NAND: Sir, these things on paper may be absolutely necessary, but sometimes in practice they are not necessary, and they are not always practicable also. Until conditions improve to such an extent that the workers can do the'r utmost to improve the industrial production, this aspect has to be borne in mind, and criticism for the sake of criticism cannot be of much value. With these few words, Sir, I would like to support this Bill wholeheartedly, because I am sure that the Government which has promised to bring forward a comprehensive Bill will actually bring forward such a Bill, and I have no reason to doubt, as Members on the opposite side do, the bona fides of the Government. Thank you, Sir.

مولانا ايم - قاروقي (اتر پرديش) : مستر دیتی چیرمیں - آپ کے سامنے یہ امذہ منت بل جو آیا ہے یہ ایک کئی هے اِن مام تحريكوں كى جو گورنمات ليبر کے ویلفیر کے لئے اور مزدوروں کی حالت درست کرنے کے لئے گر رہی ہے - جیسا کہ میرے بعض دوستوں نے بھی کہا کہ اندستری و صنعت و حرفت کر بوهانے کے لئے اور نفذدوستان کے پروڈکشن کو زاید کرنے کے لئے اس کی ضرورت ہے کہ جس طرح ایدے پاس کیپتل ہو جسطرم اينے پاس مشينری هو جيسا اپنے پاس بتے بتے کارخانے ہوں اسی طرح بلکھ اس سے کہیں زیادہ اس کی ضرورت ہے که ليبر کې حالت درست هو - مجه یہ افسوس کے ساتھہ کہتا پرتا ہے کہ جو حالات تین سو برس سے هندوستان میں

(Amdt.) Bill, 1958 تهے إن كا لازمى نتيجه يه نها كه ليد کی حالت بری سے بری ہوتی جائے -سرمایہ داروں کا جوا لیبر کے کندوں یر رہے اور وہ اس سے اپدا ۔ ر کبھی بھی نہ اُتھا سکیں - آج دس برس ہو گئے ھیں ارر یہ یقیدی بات ھے کہ جس طرم آزادی کی تھایک میں ھارا مقصد یه تها که هم نیجے کے لوگوں کو اوپر اقهائیں اسی طرح بلکہ اس سے زیادہ آزادی کی نصریک کے بعد هدارا مقصد یه هونا چاهدٔے تها که جب همکو آزادی ملے اور حکومت همارے هاته**ه میں آئے تو هم اپن_ہ مقصد** کو پورا کریں - یہ بالکل صحیح ہے که باوجود سینکروں مخالفتوں کے باوجود سينکروں نکته چينيوں کے سر بلذت کرکے یہ کہا جا سکتا ہے کہ هدوستان کی اس قومی گورنمذے نے لیبر کی حالت کو درست کرنے کے لئے هر قدم جو ابتک اٿهايا هے وہ آگے هي بوهایا هے پیچھے نہیں هتایا هے - اور گورنمذت کا قدم ایک جگه پر قائم نهیں رة كيا بلكه برابر آئے هي بوهتا رها هے اور . اس کا اندازہ ہم سب کو ہے – اگرچہ **ایک آئیں** سا بن **گیا ہے ک**ہ ہر گورنمذت بل کی مخالف بنچوں کی طرف سے متحالفت هو اور گورنیڈت بذچوں کی طرف سے موافقت ہو لیکن بہرهال اس حقيقت سے انکار نہيں کیا جا سکتا که لیبر کی هالت کو درست کرنے کے لگے گرزنمڈت برابر

قانون بغاتی رهی هے اور اس سلسله

286 -

: 287 Workmen's Compensation [RAJYA SABHA] (Amdt.) Bill, 1958

ہے، جسکی طاقت پھروی کی ہرتی ہے۔ جسکی طاقت روپیہ کی ^{ہون}ی ہے وہی ہمیشہ کامیاب ہوتا ہے ۔

اس کے علوہ جیسا کہ ابھی میری ایک محترمه بهن نے فرمایا که یونینوں کو بری دقتیں ہوتی ہیں اور ان کو سخت مشکلات کا سامذا کرنا پرتا ہے - جہاں یونیڈین بدی ھیں ان <mark>کو تور</mark>نے کی کوشھی کی جاتی <u>ہے</u> کیونکه پېلک سيکتر ميں افسروں کو یونین کا رویہ کبھی پسند نہیں آیا -دوسرى بات بدلك سيكتر ميرية ہوتی ہے کہ جو ہہ رے آفس والے ہیں وہ ابھی تک پرانے طریقے پر کام کر رہے میں - وہ اپنے کو یونینوں کے ساتھ**ہ** چسچان نہیں کر سکتے - آپ نے ورکس کمیتیاں بنائی ھیں آپ نے مختلف دد کانسیلیشن آفیسرس ۹۰ بهی هیی لیکن میں بڑے افسوس کے ساتھہ اس امندمنت بل کے بہائے یہ کہنا چاہتا ھوں کہ حالات ھمیشہ مزدوروں کے خلاف جاتے ھیں - چونکہ میں مختلف یونیدوں کے ایک خدمتگار کی حیثیت سے أيكے ساملے بول رہا ہوں اسلنے مجھے دوسری طرف یه بهی نهایت تکلیف کے ساتھہ اقرار کرنا پوتا ہے کہ مزدوروں میں بھی ابھی ھندوستان کو ترقی دینے کا مصیم جذبہ نہیں پیدا هوا - جندی ان کی مانگیں هوتی ہیں ان کے اعتبار سے ۷۵ فیصدی بھی وا اینا کام انجا. نهیں دیتے اور یہ بہت

[مولانا ایم - فاروقی] میں هر طرح کی ترقی هوئی فے -لیکن جو حالات هلدوستان میں موجود هیں ان حالات کے اعتبار سے یہ بھی ایک حقیقت ھے کہ ابھی لیبر کی اتلی اچھی حالت نہیں ھے جتلی فونی چاهیئے اور اس کی بہت ^سے وجوھات ھیں -

ہدارے یہاں دو طرح کے سیکتر قائم هیں ایک پبلک سیکٹر اور ایک يرائيويت سيكتر - يبلك سيكتر مين جو همارے لئے سب سے بوری مصیبت تھ وہ یہ ھے کہ عام طور سے فیصلے قانون کےذر**یعہ هوتے هیں یا ایدمنستریشن ک**ی طرف سے هوتے هيں - حقيقتاً جهانتک قانوں کا تعلق ہے لیبر کے لئے **ایک بر**ی مصيبت يه رهتي هے که وہ اپنے کيس کو ا**ین**ی غریجی، اینی مفلسی اور پرها لکھا نہ ہونے کی وجہ سے تھیک طریقہ۔ سے ایدا معاملہ نہیں پیص کر سکتے هیں جس کا نتیجہ یہ هوتا **ہے** کہ **اکث**ر فيصله ان کے خلاف ہوتا ہے - آپ قانون بناتے چلے جائیں اور مختلف قسم کے سخت سے سخت قانوں بدا دیں لیکن مشکل یه هوتی هے که جندے قانون بوہتے جاتے ہیں اتدا ہی وکیلوں کے لئے اس میں دائرہ وسیع ہوتا جاتا ہے۔ ارر ان کے لئے گنجائش نکلتی آنی ہے۔ اس طرح کسی شخص کے لئے انصاف حاصل کرنا برا مشکل هو جاتا هے -. اس میں جسکی طاقت علم کی ہوتی ا

شرم کی بات ہے - اس کی وجہ زیادہ تر انمیں تعلیم کی کمی ہے ارر اس کمی کی ذمەداری گورنمنت <mark>پر ہے۔ لیکن</mark> مجھے پوری امید ہے کہ وہ وقت آئیگا که جب انکی تعلیم اچهی هو جالیگی اور انکی موجودة حالت ميں تبديلي هو چائیگی - اس کے علاوہ ایک اور سب سے بچی مصیبت ہے جو میں صاف صاف كهذا چاهتا عون اور وه يه كه أج چونكة ديموكريتك گورنمنت هے اور روتوں پر مضتلف پارتیوں کے نمایندوں کی کامیابی یا ناکامیابی کا دارومدار ہوتا ہے اور چونکہ لیبر کے روت زیادہ ھیں اس لئے ھر پارتی اکثر لیبر ک<mark>و</mark> محدیم راستے پر لیجائے کے بجائے ان کی تائید حاصل کرنے کے لئے انہیں غلط راست_ق پر لیجاتی ہے اور اس کی وجه سے غلط ایجی^تیشن **پیدا** ہوتے هیں - یہ تو پہلک سیکتر کی حالت ہے - پرائیویت سیکتر کے بارے میں بھی بعض سرمایہدار دوستوں نے کہا ہے اس لئے میں بھی اس سلسلہ میں کچه عرض کر دینا چاهتا هوں -جناب والا - دَيدوكريتَك بنْچوں پر بيته كر يا كميونست بنچوں پر بيتمه کر چاہے کوئی بات صاف طریقے پر نہ ، کہی جائے لیکن جو دل میں عوتا ہے اس کی آواز نکل هی جاتی مے - ابھی بہت سے لوگوں کے مذہبہ سے یہ آواز نکلی که یه جو جرمانه رکها گیا هے یه زيادة هے يا يه جو بالغ اور نابالغ کا فرق متما دیا گیا ہے یہ غلط ہے - یا یہ جو معیاد آپ نے رکھی ہے کہ اس وقت تک اگر کوئی مقدمه عدالت میں دائر نہ کرے یا اطلاع نہ دے تو اس كا مقدمة خدم هو جانا چاهيئے -80 RSD-5.

290

تو یه غلط هے - ان تمام چیزرں سے ایک کھلی هوئی خوشنو آتی هے که لوگوں کے دماغ میں کیا هے - همارے سرمایه دارہ همارے کیپتلست، همارے مل اونرس اور همارے ایمپلائیرس اس وقت بھی یه کوشش کرتے هیں که وہ زیادہ بھی یه کوشش کرتے هیں که وہ زیادہ بھی یہ کوشش کرتے هیں کہ وہ زیادہ بھی یہ کوشش کرتے هیں کہ وہ زیادہ بھی یہ کوشش کرتے هیں کہ وہ زیادہ کیہ سکتا کہ انسان کا یہ جذبہ برا ھے کہ ھمیں زیادہ سے زیادہ فائدہ پہلچے چاھئے -

श्री शील अद्वयाजाेः कैंपिटलिस्टों का । यह जजबाबुराहै।

مولانا ایم - فاروقی : پورا جمله خدم هو جانے هیچئے - تب آپکو تسلی هو جائیگی -

डा॰ राज बहादुर गौड़ : लेकिन नफा दूसरों के यकलास पर न किया जाय ।

مولانا ایم - فا وقی: پورا جمله تو خدم هو جانے دینجئے - جلاب والا یه جذبه قابل عریف هو سکتا هے که آدمی اپنے نفع کو سامنے رکھے بلکه شر شخص کے دل میں هوتا هے - جو مخالفت کرتے هیں ان کے دل میں مخالفت کرتے هیں ان کے دل میں بھی هوتا هے او جو موافقت کرتے هیں ان کے دل میں بھی - یه دوسری ریو سے اس کا اقرار نه کیا جائے - آج استیتی هیں وهاں بھی یہی جذبہ کام کرتا ہے اور وهاں بھی یہی زیادہ سے زیادہ سرمایہ جمع کرنے کی کوشھی کی جاتی ہے- وهاں بھی لیمبر کے جھگتے 291 Workmen's Compensation [RAJYA SABHA] (Amdt.) Bill, 1958 292

[مولانا إيم - فاروقي] برابر هو رہے آھیں اور ان کی کوئی خاص پروالا نہیں کی جانی - اس کی بھی یہے وجه ہوتی ہے کہ جو لوگ کوئی فیکندری فائم کرتے ھیں یا کارخانہ کھرا کرتے تھیں وہ اس کی کوشھی کرتے ھیں کہ زاید سے زاید فانُدة حاصل كريس اور ان تهك كوشهى کرتے ھیں کہ جو لوگ اصل پروڈکشن کرتے ھیں ان کو کم سے کم ملے - یہ ایک حقیقت ہے جس سے انکار نہیں كيا جا سكتا اور اسكا برابر اثر به، هو رہا ہے۔ سب سے بڑا ڈسپیوٹ اور سب سے برا اختلاف جو ہے وہ یہ کہ مزدور یه دیکهتے هدو که سرمایهدار اور مل مالک بوی بوی موټرو پر چوه رہ رہے ھیں اور بڑے بڑے متطرب میں رہ رہے ھیں اور وہ سمجھتے ھیں ک همیں دو وقت کہانا ملتا ہے وہ بھی مشکل سے، در وقت کھانا کھاتے ھیں تو ایک وقت سوکھی روٹی کھاتے ھیں اور اس کے بعد جب سیتھ صاحب کے پاس آتے ہیں تو وہ کہتے ہیں کہ تو آج 10 مدت کے بعد آیا ہے اس لئے تیری بارہ بحجے تک کی غيرحاضري هو جائيگي - وه بيچاره كانسيليش أفيسر كے پاس جائے، يونين کے پاس جائے یا کہاں جائے - اکثر تو ولا قال جايا كردا هے اور نقصان سهم ليتا هر - ليكن بوهتم بوهتم جيسم که کسی جگهه پر آگ کا ماده هوتا هے تو پہت جانا ہے کبھی استرائیک کی صورت میں، کبھی ھرتالوں کے

صورت میں، کبھی ملوں کو خراب کرنے کی صورت میں تکلیفیں اور مصیبتیں سامنے آ جاتی ھیں اور تب پولیس اس کا پررٿيکشن کرتی ھے اور حفاظت کرتی ہے۔ تو کہنے کا مطلب یہ هے که یه تمام دقدیں هیں اور ان دقدوں کے اندر هماری منسٹریزہ هماری گورنمنحی، ہمارے سوشل ورکرز گذر رہے ہیں -کوئی یہ نہیں کہہ سکتا کہ سوشل ورکروں کے کاندھوں اوپر اس کا بوجھ نہیں ہے اور صرف جو گورنمڈے میں هیں انتے هی کاندهوں پر هے- جدابوالا -آج هددوستان جس اقتصادى مصيبت میں ہے۔ اس کے لیے ضروری ہے کہ زیادہ سے زیادہ پروڈکشن ہو- ہماری چیزیں زیادہ سے زیادہ نکایں اور اس کے لئے یہ ضروری ہے کہ لیبر کے اور مالکوں کے تعلقات اچھے ہوں -

جغاب والاحقيقةاً يه بل كوئي نيا قدم نہیں ہے بلکہ شروع ہے سلم ۱۹۳۷ء سے برابر ایک ایک دو دو تین تین کر کے یہ قدم ہوھایا جا رہا ھے – آج آپ کے ساملے جو بل بے اس میں کچه بهت زیاده باتین نهین هین -جیسا که بعض دوستوں نے کہا ہے یہ نہیں کہا جا سکتا کہ اس میں کل اختیارات لیبر کو دے دئے گئے ھیں یا بہت زیادہ ان کی حفاظت کردی کٹی ۔ ارے بھائی جس کی جان جائگی اس کی بھی کو^ڑی قیمت هونی چاهئے ۔ آپنے تنخواہ کی بنا پر اسمی تبیت رکھی ہے کہ جندی تنخواہ هے اس اعتبار سے جان کی تیست هونی چاهئے - تھیک ہے اس امداد

293 Workmen's Compensation [25 NOV. 1958] (Amdt.) Bill, 1958

کے دیلے میں کوئی معیار ضرور ہونا چاھئے اور آپ نے تنخواہ کو اس کا معیار رکھا ہے ۔ لیکن ہم تو سنجھتے هیں کہ جان تو ای^ک هی هے چا**ه**ے وہ جھوٹچری میں رہنے والوں کی ہو یا مصل میں رہلے والوں کی ہو یا کسی اسٹیت کے وزیر کی ہو یاکسی معمولی جهونپری میں رہنے والے کاشتکار کی ہو۔ بہرحال قاعدے قانون سے چیزیں چلتی ہیں اس لئے آپ نے يه قاعده ركها هے ليكن بار بار منجهے یه چیز کهتمندی هے که ویجیز کی بنا پر آپ کمپیلسیشن کا روپیه رکهتے'] هیں - میں تو یہ توقع کرتا تھا کہ اس ميں يہ امندمدے هو سکے که یہی نہیں کہ ان کو کمپینسیشن دیا جائے گا بلکہ ان کی جو اولاد ہوگی اس کی پرورش کے لئے بھی کوئی سهارا نكالا جائيكا چاهے وہ سهارا آيكى استيد فاله يا ولا كمپني نكالي جس میں وہ کام کرتے ھیں یا ایمپلائیر نکالیں - کم سے کم آپ اس میں اتدا تو املدملت تو لاتے کہ مرنے والوں کی جو اولاد ہوگی ان کے لئے کوئی النظام هوگا که وه ملازم رکه لگے جائیڈگے کم سے کم ان کو پرائرتی ھی دی جائیگی - مجهے اس پر اور زیادہ افسوس هوتا هے که هماری تهیک بات کو بھی بہت سے لوگ آبرداشت نہیں آ کر سکتے۔ اخدارات میں بھی مضامین نکل رہے ھیں کہ لیبر کا دماغ بہت

بره رها هے اور ملوں کی حالت خراب هرُتی جا رهی هے اور انڈسٹری خراب موتی جا رہی <u>ہے</u> - خیر میں بہت دور چلا گیا - میں یہ کہہ رہا تھا که اس آب و هوا ارز فضا میں یه بل پیش کیا گیا ہے - اس بل میں صرف دو تین چیزیں هیں - ایک تو یہ ہے کہ آپ نے بالغ اور نابالغ دونوں کے بارے میں ایک ہی حق دیدیا ہے کہ دونوں کی جانیں بھ_ی ایک طرح پر ہیں - دوسرے یہ کہ اگر ایمپالائر کوئی تاخیر کرے تو اسکے لیم آپ نے کچھ پینالٹی وغیرہ رکھدی ھے - تیسرے یہ کہ آپ نے تاوان کی کچه تعداد بوها دی هے- بهرحال پهر بھی اس میں بہت کچھ ہے - ہم بہت کچہ آگے بڑھ کر آئے ھیں- لیکن آم تو اس سے زیادہ توقع کرتے ھیں اور امید کرتے ہیں کہ آئندہ اس ساسلم میں اور زیادہ آگے قدم برتھایا جائے گا -

لیکن مجھے ایک خاص چیز عرض کرنی ہے اور اس کو آپ غور فرما لیں - شروع میں میں نے اے عرض کیا تھا اور وہ چیز یہ ہے کہ مقدمات کی مصیبت بہت ہوتی ہے-مزدور لیبر کمشذر کے یہاں بھی پورے طور پر پیروی نہیں کر سکتا ہے چہ جائیکہ باضابطہ عدالت میں -اس پر آپ حضرات غور کریں - آپ کے لا قیہ'رتملت غور کرے - آپ کے

295 Workmen's Compensation [RAJYA SABHA] (Amdt.) Bill, 1958 296

> درست هو کر هم بهترین پرودکشن کر سکیں اور ایمچلائر اور ایمچلائز کے درمیان بهتر تعلقات هو جاوین - .

میں آیک شکریہ ادا کرتا ہوں -

†मौलना एम० फारूकी (उत्तर प्रदेश) : मिस्टर डिप्टी चेयरमैन, ग्रापके सामने यह ग्रमेन्डमेंट ।बेल जो ग्राया है यह एक कड़ी है उन तमाम तहरीकों की जो गवर्नमेंट लेबर के वैलफेयर के लियें और म दूरों की हालत दुरुस्त करने के लिये कर रही है। जैसा कि मेरे बाज दोस्तों ने भी कहा कि इंडस्टी व सन्नत, हिरफत को बढ़ाने के लिये म्रोर हिन्दुस्तान के प्रोडक्शन को जायद करने के लिये उसकी जरूरत है कि जिस तरह ग्रपने पास के पटल हो, जिस तरह ग्रपने पास मज्ञीनरी हो, जैमा कि अपने पास बड़े-बड़े कारखाने हों इसी तरह बल्कि इससे कहीं ज्यादा इमकी जरूरत है कि लेबर की हालत दूरुस्त हो। मुझे यह अफसोस के साथ कहना पड़ता है कि जो हालात ३०० वर्ष से हिन्दुस्तान में थे उनका लाजमी नतीजा यह था कि लेबर की हालत बुरी से बुरी होती जाो। सरमाये-<mark>दारों का ज</mark>ुम्रा लेबर के कन्धों पर रहे ग्रौर वह इम से ऋपना सर कभी न उठा सकें। म्राज दस वर्ष हो गये हैं म्र[े]र यह यकोनी बात है कि जिस तरह ग्राजादी की तहरीक में हमारा मकसद यह था कि हम नीचे के लोगों को ऊपर उठाये, इमी तरह बल्कि इससे ज्यादा <mark>म्राजादी की तह</mark>रीक के बाद हमारा मकसद यह होना चाहिये था कि जब हम को ग्राजादी मिले त्रोर हुकूमत हमारे हाथ में ग्राये तो हम ग्रपने मकसद को पूरा करें। यह बिल्कूल सहः है कि बावजूद सैकड़ों मुखालफतों के; बावजूद सैकड़ों नुक्ताचीनियों के सर बुलन्द कर यह कहा जा सकता है कि हिन्दुस्तान की इस कौमी गवर्नमेंट ने लेबर की हालत को दुइस्त करने के लिये हर कदम जो ग्रव तक उठाया है, वह ग्रागे ही बढ़ाया है; पीछे नहीं हटाया है। ग्रौर गवर्नमेंट का कदम एक जगह

†[]Hindi translaiteration.

[مىولانا ايم - فاروقى] ایڌمنسٽريشن کا ڌيپارٽمنٽ غور کرے کم کوئی طریقہ ایسا ہو جس سے وہ جلدى أور سهل طريقة ير الصاف هاصل کر سکیں - سینکروں باریکیاں ارر سيفكروں نكتے قانون ميں نكلتے ہیں - لیبر کمشنر کے یہاں بھی جاتے هیں تو وهاں بھی یہی چیز دیکھتے ھیں اور برے افسوس سے دیکھتے ہیں - آپ کے لیہر کمشنر عیں -كانسيليش أفيسر هي - آيكي استيت كا ليبر ديپارتمنت ه.- آلانديا كا ليبر ڌيپارٿمذٿ ھے - ليکن جب ھم پيروي کرنے کے لئے جانے ہیں۔ تو ہمارا ہانھ کافی کمزور ہوتا ہے اور ہم یہ محسوس کرتے ھیں کہ ھنیں بھی کسی کی خوشامد کرنا چاهئے ہے اور خوشامد کرکے ان کے اوپر کچھ اثر ڈالذا ہے -یعذی یہ که پیجینے کے دروازے سے جانا پرتا ہے - کہلے کہلائے دروازے پر انصاف نهیں ملتا - غرضیکه میرا عرض کرنے کا یہ مقصد ہے کہ لیبر کے آرگذائزیشی وغیرہ کے بارے میں اور ان کے درست کرنے کے سلسلہ مدیں آپ جو کچھ کر رہے ھیں وہ تھیک ہے اور میں اس ير آب كو مداركداد دينا هون اور يه سوچتا ہوں کہ اس کے بعد آپ اور اس سے بترہا کر قدم بترہائینگے اور اس پر ایک جگہہ بیتھکر تھندے دل سے غور کرینگے کہ یہ جو مزدوروں کی دقتیں ہیں ان کے لئے کچھ ایسی راہ نکالیں

که رفته رفته چیزین درست هون ارز

गया; बल्कि पर कायम नहीं रह बराबर आगे ही बढ़ता रहा है और उस का ग्रन्दाजा हम सब को है। ग्रगरचे एक ग्रायन सा वन गया है कि हर गवर्नमेंट बिल की मुखा-लफ बैचों की तरफ से मुखालफत हो ग्रौर गवर्नमेंट बैचों की तरफ से मुग्रक्षकत हो, लेकिन वहरहाल इस हकोकत मे इन्कार नहीं किया जा सकता है कि ऌेबर की हालन को दुहस्त करने के लिये गवर्नमेंट बराबर कानून बनाती रही है और इस सिलसिला में हर तरह की तरक्की हुई है, लेकिन जो हालात हिन्दुस्तान में मौजूद हैं उन हालात के एतबार से यह भी एक हकीकन है कि अभी लेबर की इतनों अच्छे हालत नहीं है, जितनी होनी चाहिये । उसके बहुत से वजूहात हैं।

हमारे यहां दो तरह के सैक्टर कायम है । एक पब्लिक सैक्टर ग्रौर एक प्राइवेट सैक्टर । पटिलक सैक्टर में जो हमारे लिए सबसे वड़ी मुसीबत है वह यह है कि ग्राम तोर से फैयले कातून के जरिये होते है या एडमिनिस्ट्रेशन की तरफ से होते हैं। हकीकतन जहां तक कानून का ताल्लुक है, **ले** । र के लिए एक बड़ी मुसीबत 🧃 यह रहती है कि वह ग्रपने केस को ग्रपनी गरीबी, अपनी मुफनसी आरे पढ़ा लिखा न होने की वजह से ठेक तरीका से ग्रपना मामला पेग नहीं कर सकते । जिसका नतीजा यह होता है कि अक्सर फैयला उनके खिलाफ होता हैं। ग्राप कानून बनाते चले जायें ग्रोर मुख्तलिफ किस्म के सख्त से सख्त कानून बना दें, लेकिन मुक्किल यह होती हँ कि जितने कानून बढ़ते जाते हैं उतना हो वकीलों के लिए उसमें दायरा वसी होता जाता है ग्रोर उनके लिए गुजायश निकलती आती है । इम तरह किसी शख्स के लिए इन्साफ़ हामिल करना बड़ा मुर्रेकल हो जाता हँ। उसमें जिसकी ताकत इल्म की होती है, जिसकी ताकत पैरवो की होती है, या जिसकी ताकत रुपये की होती है, वही हमेशा कामयाब होता है।

(Amdt.) Bill, 1958

इसके ग्रलावा जैसा कि ग्रभी मेरी एक मोहत्रिमा बहन ने फर्माया कि यूनियनों को बड़ी दिक्कतें होती है ग्रोर उनको सख्त मुश्किलात का सामना करना पड़ता है । जहां यूनियन वनी है उनको तोड़ने की कोशिशें की जाती हैं; क्योंकि पब्लिक मैक्टर में अकसरों को यूनियन का रवैया कभी पसन्द नहीं ग्राया । दूसरी बात पब्लिक सैक्टर में यह होती हैं कि जो हमारे ग्राफिस वाले हैं, वे ग्रभी तक पुराने तरीके पर काम कर रहे हैं। वह ग्रपने को यूनियनों के साथ चस्पां नहीं कर सकते । ग्रापने वर्क्स कमेटियां बनाई । ग्रापके मुख्तलिफ ''कन्मिलिएशन ग्राफीमर्स'' भी है, लैकिन मैं बड़े ग्रफपोस के साथ इस ग्रमेन्डमेंट बिल के बहाने यह कहना चाहता हू कि हालात हमेशा मजदूरों के खित्राफ़ जाते हैं; चुकि मैं मुख्तलिफ यूनियनों के एक खिदमतगार की हैसियत से ग्रापके सामने बोल रहा हूं। इसलिए मुझे दूसरी तरफ यह भी निहायत तकलीफ़ के साथ इकरार करना पड़ता है कि मजदूरों में भी अभी हिन्दुस्तान को तरकी देने का सही जज्बा नहीं पैदा हुग्रा। जितनी उनकी मांगें है, उनके एतबार से पचहत्तर फीसदी भी वे अपना काम अन्जाम नहीं देते । स्रोर यह बहुत शर्म की बात है । इसकी वजह ज्यादातर उनमें तालीम की कमी है श्रोर इस कमी को जिम्मेदारों गवर्नमेंट पर है <mark>।</mark> लेकिन मुझे पूरी उम्मीद है कि वह वक्त ग्रायेगा जब इनको तालीम ग्रच्छी हो जायगी ग्रौर इनको मोजूदा हालत में तब्दोली हां जायगो । इसके ग्रलावा एक ग्रोर सबसे बड़ी मुर्मावत है, जो मैं साफ साफ कहना चाहता हूं ग्रोर वह यह कि ग्राज चुंकि डेमोकेटिक गवर्नमेंट है ग्रौर वोटों पर मुख्तलिफ पार्टियों के नुमाइन्दों की कामयाबी या नाकामयाबी का दारोमदार होता है ग्रौर चुकि लेबर के बोट ज्यादा हैं, इसलिये हर पार्टी ग्रक्सर लेबर को सही रास्ते पर ले जाने के बजाय उनकी ताईद हासिल करने के लिये उन्हें गलत रास्ते पर ले जाती है स्रोर उसकी वजह म गलत एजीटेशन पैदा होते हैं। यह तो पब्लिक

299 Workmen's Compensation [RAJYA SABHA] (Amdt.) Bill, 1958

[मौलाना एम० फारूर्क:] सेक्टर की हालत है। प्राइवेट सेक्टर के बारे में ग्रभी बाज सरमायादार दोस्तों ने कहा है, इसलिए मैं भो इस सिलसिला में कूछ ग्रजं कर देना चाहता हूं। जनाबेवाला ! डेमोकेटिक बैचों पर बैठ कर या कम्युनिस्ट बैचों पर बैठ कर चाहे कोई बात साफ़ तरीके पर न कही जाये, लेकिन जो दिल में होता है उसकी ग्रावाज निकल ही जाती है। ग्रभी बहुत से लोगों के मुह से यह ग्रावाज निकली कि यह जो जुर्माना रखा गया है, वह ज्यादा है या यह जो बालिग और नाबालिग का फर्क मिटा दिया गया है, यह गलत है। या यह जो मियाद ग्रापने रखी है कि उस वक्त तक अगर कोई मुकद्दमा ग्रदालत में दायर न करे या इत्तला न दे तो उसका मुकद्दमा खत्म हो जाना चाहिए । इन तमाम चीजों से एक खुली हुई खुशबू याती है कि लोगों के दिमाग में क्या है । हमारे सरमाये-दार, हमारे केपिटलिस्ट, हमारे मिल स्रोनर्स **ग्रोर हमारे एम्प्लायर्स इस वक्त भी यह कोशिश** करते हैं कि वह ज्यादा से ज्यादा फायदा हासिल करें। ज्यादा से ज्यादा नफ़ा कमायें। यह कोई बुरी बात नहीं है। यह हर्गिज कोई नहीं कह सकता कि इन्सान का यह जज्बा बुरा है कि हमें ज्यादा से ज्यादा फायदा पहुंचे यह जज्बा हर शस्श में है ग्रोर होना चाहिए।

मौलाना एम० फारूकी : पूरा जुमला खत्म होने दे:जिये तब म्राप को तसल्ती हो जायगी ।

श्री राजबहादुर गौड़ : लेकिन नफ़ा दूसरों के न्नफ़ नाम पर न किया जाये ।

मौलाना एम० फारूकी : पूरा जुमला तो खत्म हो जाने दीजिये, जनावेवाला ! यह जज्बा काबिले तारीफ हो मकता है कि स्रादमी यपने नफ़े को सामने रखे; बल्कि हर शख्श के दिल में होता है, जो मुखालफत करते हैं उनके दिल में भी होता है स्रीर जो मुखाफ़कन करते

हैं उनके दिल में भी । यह दूसरी बात है कि प्रोपेगन्डा के पोइन्ट स्राफ व्यु से उसका इकरार न किया जाये। ग्राज जहां जहां बड़ी बड़ी कम्युनिस्ट स्टेट्स हैं, वहां भी यही जज्बा काम करता है ग्रौर वहां भी ज्यादा से ज्यादा सरमाय। जमा करने की कोशिश की जाती है, वहां भी लेबर भे झगड वराबर हो रहे है श्रौर उनकी कोई खास परवाह नहीं की जाती । इसकी भी वजह होती है कि जो लोग फैक्टरी कायम करते हैं, या कारखाना खड़ा करते हैं, उसकी कोशिश करते है कि ज्यादा से ज्यादा फायदा हासिल करें । ग्रौर ग्रनथक कोशिश करते हैं कि जो लोग ग्रसल प्रोडक्शन करते है, उनको कम से कम मिले । यह एक हकीकत है, जिससे इन्कार नहीं किया जा सकता और उसका बराबर ग्रमर भी हो रहा है। सबसे बड़ा डिस्प्यूट ग्रौर सब से बड़ा इस्तलाफ जो है वह यह कि मजदूर यह देखते हैं कि सरमायेदार त्रोर मिल मालिक बडी बडी मोटरों पर चढ रहे हैं ग्रीर बड़े बड़े महलों में रह रहे हैं ग्रौर वे समझते हैं कि हमें दो वक्त खाना मिलता है, वह भी मुश्किल मे, दो वक्त खाना खाते हैं तो एक वक्त सूखी रोटो खाते है और उसके बाद जब सेट साहब के पास जाते हैं तो वे कहते है कि तू ग्राज १४ मिनट के बाद ग्राया है, इसलिए तेरी बारह बजे तक की गैरहाजिरी हो जायगी। वह बेचारा कन्सिलिएशन आफीसर के पास जाये, यूनियन के पास जाये, या कहां जाये? ग्रक्सर तो वह टाल जाया करता है ग्रौर नुकसान सह लेता है, लेकिन बढ़ते बढ़ते जैसे कि किसी जगह पर ग्राग का माद्दा होता है तो फट जाता है, कभी स्ट्राइक की सूरत में, कभी हड़तालों की सूरत में, कभी मिलों को खराब करने की सूरत में ग्रौर तकलीफें ग्रौर मुमोबते सामने आ जाती हैं ग्रीर तब पुलिस उसका प्रोटेक्शन करनी है ग्रौर हिफ़ाजत करती है । तो कहने का मतलब यह है कि यह तमाम दिक्कनें है ग्रौर उन दिक्कतों के ग्रन्दर हमारो मिनिस्ट्रीज, हमारी गवर्नमेंट, हमारे सोशल वर्कर्स गुजर रहे हे । कोई यह नहीं कह सकता कि सोशल वर्करों के कन्धों के ऊपर

उसका बोझ नहीं है ग्रौर मिर्फ जो गवनमेंट में हैं उनके ही कन्धों पर है । जनाबेवाला ! ग्राज हिन्दूस्तान जिस इक्तसादी मुसीबत में है, उसके लिए जरूरी यह है कि ज्यादा से ज्यादा प्रोडन्शन हो, हमारी चीजें ज्यादा से ज्यादा निकलें श्रौर उसके लिए यह ज़रूरी है कि लेबर के ग्रोर मालिकों के ताल्लकात ग्रच्छे हों। जनाबेवाला! हकीकतन यह बिल कोई नया कदम नहीं है; बल्कि शुरू से सन् १९४७ से बराबर एक एक,दो दो,तीन तीन करके यह कदम बढाया जा रहा है । स्राज आपके सामने जो बिल है, उसमें कूछ बहुत ज्यादा बातें नहीं हैं जैसा कि बाज दोस्तों ने कहा है, यह नहीं कहा जा सकता कि इसमें कूल इख्त्यारात लेबर को दे दिये गये हैं या बहुत ज्यादा उनकी हिफाजत कर दी गई है। म्ररे भाई ! जिसकी जान जायगी उसकी भी कोई कीमत होनी चाहिए । ग्रापने तनख्वाह की विनय पर उसकी कीमत रक्खी है कि जितनी तनख्वाह है, उस एतवार से जान की कीमत होनी चाहिए। ठीक है इस इम्दाद के देने में कोई मयार जरूर होना चाहिए ग्रीर ग्रापने तनख्वाह को उसका मयार रखा है। लेकिन हम तो समझते हैं कि जान तो एक ही है चाहे वह झोंपड़ी में रहने वालों की हो या महल में रहने वालों की हो या किसी स्टेट के वजीर की हो या किसी मामुली झोंपड़ी में रहने वाले काश्तकार की हो। बहरहाल कायदे कानून से चीजें चलती हैं, इसलिए ग्रापने यह कायदा रखा है, लेकिन बारबार मुझे यह चीज खटकती है कि वेजिज की विनय पर ग्राप कम्पनशेसन का रुपया रखते हैं। मैं तो यह तवको करता था कि इसमें यह ग्रमेन्डमेंट हो सके कि यही नहीं कि उनको कम्पेनशेसन दिया जायेगा; ग्रौलाद होगी उसकी बल्कि उनकी जो परवरिश के लिए भी कोई सहारा निकाला जायगा; चाहे वह सहारा ग्रापकी स्टेट निकाले या वह कम्पनी निकाले, जिसमें वे काम करते हैं या एम्पलायर निकाले। कम से कम ग्राप इसमें इतना तो ग्रमेंडमेंट लाते कि मरने वालों की जो ग्रौलाद होगी, उसके लिए

कोई इन्तजाम होगा कि वे मुलाजिम रख लिये जायेंगे, कम से कम उनको प्रायरिटी ही दी जायगी । मुझे इस पर और ज्यादा अफसोस होता है कि हमारी ठीक बात को बहुत से लोग बर्दाक्त नहीं कर सकते । त्राखबारात में भी मज़ामीन निकल रहे हैं कि लेबर का दिमाग बहुत बढ़ रहा है और मिलों की हालत खराब होती जा रही है ग्रौर इंडस्ट्री खराब होती जा रही है। खैर, मैं बहुत दूर चलागया। मैं यह कह रहा था कि इस म्राबहवा ग्रौर फिजा में यह बिल पेश किया /गया है। इस बिल में सिर्फ दो तीन चीजें हैं। एक तो यह है कि आपने बालिग और नाबालिग दोनों के बारे में एक है। हक दे दिया है कि दोनों की जानें एक तरह पर है । दूसरे यह कि ग्रगर एम्प्लायर कोई ताखीर करे तो उसके लिए ग्रापने कुछ पैनेलटी वगैरह रख दी है। तीसरे यह कि ग्रापने तावान की कुछ तायदाद बढ़ा दी है। बहरहाल फिर भी इसमें बहुत कुछ है, हम बहुत कुछ ग्रागे बढ़ कर ग्राये हैं। लेकिन हम इससे ज्यादा तवक्को करते है ग्रौर उम्मीद करते हैं कि ग्राइन्दा इस सिलसिले में श्रौर ज्यादा कदम बढाया जायगा ।

लेकिन मुझे एक खास चीज़ अर्ज करनी है स्रौर इसको स्राप्त गौर फर्मालें। झुरू में मैंने इसे ग्रर्ज किया था ग्रौर वह चीज यह है कि मुकदमात की मुसीबत बहुत होती है। मज़दूर लेबर कमिश्नर के यहां भी पूरे तौर पर पैरवी नही कर सकता है । च जायका बाजाबता अदालत में । इस पर आप हज़रात गौर करें, ग्रापका ला डिपार्टमेंट का डिपार्टमेंट गौर करे, कि कोई तरोका ऐसा हो जिससे वे जल्दी और सहज तरीके पर इन्साफ हासिल कर सकें। सैकडों वारकियां ग्रौर सैंकड़ों नुक्ते कानून में निकलते हैं, लेबर कमिश्नर के यहां भी जाते हैं तो वहां भी यही चीज देखते हैं और बड़े अफ़सोस से देखते हैं। ग्रापके लेबर कमिश्नर हैं कांसिलिएशन

304

[म.ेलाना एम० फारुकी] आफ़ीसर है । आपकी स्टेट का लेबर डिर्पाटनेंट है। म्राल इंडिया का लेबर डिपार्टमेंट है, लेकिन जब हम पैरवी करने के लिए जाते है तो हमारा हाथ काफ़ी कमज़ोर होता है और हम यह महसूस करते है कि हमें भी किसी की खुशामद करना चाहिएं और खशामद करके उनके ऊपर कुछ ग्रसर डालना है। यानी यह कि पेंछे के दरवाजे से जाना पडता है। खले खलाये दन्वाजे पर इन्माफ़ नहीं मिलता। गर्ज यह कि मेरा अर्ज करने का यह मक़सद है कि लेबर के अर्गनाइजेशन के बारे में और उनके दूहस्त करने के सिलसिला में ग्राप जो कुछ कर रहे है वह ठीक है ग्रौर मै इस पर आपको मुबारकबाद देता हूं श्रौर यह सोचता हं कि इसके बाद ग्राप ग्रौर इससे बढा कर कदम बढायेंगे ग्रौर इंस पर एक जगह बैठ कर ठंडे दिल से गौर करेंगे कि यह जो मजदूरों की दिवकते है उनके लिए कुछ ऐसी राह निकालें कि रफ्ता रफ्ता चीजें दुरुस्त हों स्रोर दह्स्त होकर हम बेहतरीन प्रोडक्शन कर सकें ग्रीर एम्पलायर ग्रीर एम्प्लाईज के दरम्यान बेहतर ताल्लकात हो जायें।

मैं ग्रापका शुक्रिया ग्रादा करता हूं।]

SHRI M. P. BHARGAVA (Uttar Pradesh): Mr. Deputy Chairman, 1 had no intention of speaking on this Bill, but now I would like to say a few words about the procedure adopted. When the Bill was moved, there was a suggestion from the Opposition that the Bill should be referred to a Joint Select Committee. Well, for obvious reasons, that was not possible. because the main Act was enacted after a lot of consideration and deliberations in the Select Committee and in the old Legislature. But the Opposition was pressing on this Joint Select Committee business and so the Deputy Minister of Labour came out with a suggestion that there could be informal talks, that we might sit together and see if anything could be done to make the Bill more acceptable to the Opposition. Accordingly, this morning, the

Deputy Minister met some of the Members from the Opposition from both Houses.

DR. R. B. GOUR: All, even Congress Members were there.

SHRI M. P. BHARGAVA: Yes, all parties, and various suggestions were considered, and I am told that some of the suggestions made have been accepted. That, I feel, Sir, is a very good precedent and many of our differences can be solved if we can resort to this kind of procedure for future Bills also where there may be differences of opinion.

DR. R. B. GOUR: Labour always sets precedents for other Departments.

SHRI M. P. BHARGAVA: Com'ng to the Bill, there are three or four features to which I should like to invite the attention of the House. The main point is the one about doing away with the distinction between majors and minors as far as the paying of compensation is concerned. Personally, I am against minors working but if for some reason it is necessary for them to work, then it is a very good provision which ensures some kind of safety for them and which brings them on a par with the adults as far as the payment of compensation is concerned. Previously there was provision only for the payment of Rs. 25 for funeral expenses. That was too small a sum for funeral purposes and I am happy to find that in the Bill it has been raised to Rs. 50. Then comes the question about the waiting period. It was seven days in the original Bill. There was a proposal to reduce it to five and now, after the informal talks, I am told that it is being agreed to have three days as the waiting period. There was another point of difference and that too has been settled by amicable negotiations. So, I must congratulate the Deputy Labour Minister.

DR. R. B. GOUR: And the Opposition also.

SHRI M. P. BHARGAVA: ... and I must also congratulate Dr. Raj Bahadur Gour and others who brought this idea that we could sit together and solve some of our differences. Thank you.

THE DEPUTY MINISTER OF LA-BOUR (SHRI ABID ALI): Sir, I am happy to find that so far as the provi-. sions of the Bill under consideration are concerned, it has, as it has deserved, got unanimous support from all sections of the House. The little criticism that was made was of a formal nature and that too was, with regard to what the Bill did not contain than for what it contained. Sir, we ourselves, as has been very much appreciated, are anxious that the workers should receive a fair deal and that all the labour enactments should be sufficiently progressive to cope າກອ with the requirements of the time. Sometimes it does become necessary to bring piecemeal amendments. T appreciate the suggestions put forward by my friend, Mr. Chinai. Of course, we would like to bring, whenever possible, all the amendments which have been suggested but sometimes, as I said earlier, it is not possible to do that. When it is thought that bringing in all the amendments would take a long time, then the urgent ones are proposed earlier. There is no room for the complaint which he felt should make.

With regard to the various proposals which have been made, I might submit here. Sir, that this subject is a concurrent one, as hon. Members know, and therefore the States have got to be consulted besides consulting the organisations of the workers and the employers. For this reason, we had to give more time to the State Governments because it is administered by them both with regard to the industries which are within the Central sphere and the State sphere and also public and private sectors. Technicians also had to be consulted. A committee was appointed which invited doctors, nominees of the trade-union organisations and employers' organisations to give their 80 R.S.D.---6.

(Amdt.) Bill, 1958

views regarding the compensatior about the hazardous part of the industry. The schedules had to be amended and a number of items have been taken in. Therefore, it would not be possible, at this stage, to accept any amendment to that particular schedule because this matter has again to be discussed and considered by the persons who are more qualified to go into the details. I do not say that Members of this hon. House are not qualified to discuss it but these are technical items. One item was suggested by an hon. Member but it was pointed out that that item was already included in the list although in a different form and the hon. Member agreed with it. The actuaries also have to be Thev consulted. were consulted before. They are also sitting in a committee, as I said earlier, in regard to other matters. So, it would not be possible to accept all the suggestions today.

DR. R. B. GOUR: May I request the hon. Deputy Minister to tell us the various matters that are under the consideration of the Actuaries Committee?

SHRI ABID ALI: Particularly this question of rising the quantum from Rs. 400 to Rs. 500. That is the main item.

DR. R. B. GOUR: The list in Schedule IV is also there.

SHRI ABID ALI: That is so far as the points considered by the technicians.

With regard to accidents, my hon. friend opposite said that the accident rate is increasing but somehow the very book from which he quoted also gives this statement which says that the accidents are decreasing, not increasing.

DR. R. B. GOUR: Mr. Mankikar's article that was published yesterday morning gives the latest position.

SHRI ABID ALI: In 1953, the death rate per thousand workers employed was '35; in 1954 it was '31; in 1955; it

307 Workmen's Compensation [RAJYA SABHA] (Amdt.) Bill, 1958

[Shri Abid Ali.] was 29 and in 1956 it was 27. It has been gradually coming down. Similarly, permanent disablements in the year 1953 were of the order of In 1956 it came 1.31 per-thousand. to one in thousand. From 1.31 in 1953, it came to 1 in 1956. In the case of temporary disablements, it was 17.8 in 1955 and in 1956 it came down to 16.76.

DR. R. B. GOUR: Excuse me. Mr. Deputy Chairman. Could I draw the attention of the hon. Minister

SHRI ABID ALI: I cannot convince everybody. I am explaining.

DR. R. B. GOUR: I want to know the total number of injuries, not deaths and permanent disablements only . .

SHRI ABID ALI: They will always vary. I am quoting from the figures that I have collected. The number of persons employed is increasing very rapidly. Certainly, this running commentary is not proper.

DR. R. B. GOUR: I only want to know the total number of injuries per thousand workers.

SHRI ABID ALI: Whatever the hon. Members tell us is from the facts and figures that we supply. It is not that they have gone round and collected some information and then come and tell us the result of their study. They always depend upon us and again misquote us saying that our figures are incorrect. Let them produce sometimes their own figures and let us know the result of their own efforts, instead of simply talking, talking and talking. I do not think that is proper. It is mostly irrelevant.

I was saying that it was due to the alertness of the Factory Inspectorate that the number of accidents reported is more. There was the complaint that all the factories have not been inspected every year. It is true that all the factories have not been inspected and should not be inspected also because there are some factories which are to be inspected twice and more than twice in a year. number It depends upon the of workers, the nature of the work done. There are many small factories. number of with a small workers engaged. And if our inspectors make it a point to inspect every one of them-some of them are situated at far off places-then the time taken for these will not be justified. Again, the number of inspectorates cannot be increased to meet the requirements of every factory wherever it may be situated. It is not very important that they should be inspected very often. That is not possible. It cannot be done simply. It has been taken 'nto consideration, while chalking out the programme of inspection as I said earlier, the nature of the work, the number of persons employed, and the accidents taking place in the factories. So, I was submitting that it is the alertness of the Factory Inspectorate and also the trade union organisations that counts. Workers have become more conscious. They also report to the Government and to the factory departments also. The trade union organisations and workers should be more trained and encouraged. Wherever there is any irregularity. without any hesitation the workers should bring the irregularity to the notice of the Government and the appropriate department. Therefore, made by an the complaint hon. Member opposite has no basis.

DR. R. B. GOUR: There are so many hon. Members opposite.

SHRI ABID ALI: The suggestion about the rehabilitation of workers who suffer because of injury is a welcome one. But it is more the work of social workers and non-official agencies. Of course, Government should be helpful. We want to be helpful, as has been done in the coal mines section. All that experience which has been gained by the military department, its rehabilitation section in Poona, is available. Some people were sent by the Coal-mines Welfare Fund organisation to be trained there. All that experience is being made use

309 Workmen's Compensation [25 NOV. 1958]

of for the benefit of the worker. A section has been opened in the hospital at Asansol so that the miners who suffer because of these accidents are rehabilitated. Again, efforts have been made to see that employers give them alternative work, like the railway crossing attendant, as has been done on the railways. As I said, at present it would not be possible to bring in any legislation for this particular item, but we want to be helpful and I hope that trade union organisations and social agencies will take it up. About the waiting period, I am glad to mention that the suggestion has been accepted by us that it should be reduced from seven to three days.

Í

DR. R. B. GOUR: Thank you very much.

SHRI ABID ALI: Regarding Schedule II of the Act, list of persons included in the definition of workmen, I was submitting that much has been made here of cardamom plantation worlers. But hon. Members know that there is provision in the main Act that State Governments can add to the Schedule. So, State Governments are at liberty to do it. They can by merely notifying workers in cardamom plantations include the them for the purpose of benefits under this Act.

DR. R. B. GOUR: Why can't you do it?

SHRI ABID ALI: What is the harm? If the Act has provision, it can be done. Any State Government can do it. There is no bar.

DR. R. B. GOUR: The Mysore High Court has suggested it. That is why we raised it.

SHRI ABID ALI: That is all right. Perhaps it was not within their knowledge that the Act gives authority to the State Governments to include them by a mere notification. So, it should be brought to the notice of the friends who have complained or given this information. Perhaps it could be done. In case there is any difficulty, we will be helpful.

Now, about the word 'casual' some reference was made to the definition of the workers who would be entitled to the benefit as provided for in the Act. There, the word 'casual' does not We have examined what disqualify. was mentioned by hon. Members opposite and I want to assure them that no difficulty would arise on that account-because 'casual and those employed' otherwise than in connection with the trade or business of the employer-because of the word 'and' there is no difficulty.

So far as workers attending to the work or performing their duty whether within the premises or outside the premises, are concerned, so far as 'outside' is concerned, that question also has been examined very carefully. Our legal department says that up to this time there is no difficulty and there is no adverse ruling of any High Court.

DR. R. B. GOUR: There is the Calcutta High Court's decision of 1955.

That has been SHRI ABID ALI: examined and it has been found that it does not debar the worker from getting compensation, although injured outside the working premises. I may submit that again we will examine this question, because our intention is that an employee suffering injury during the course of his employment, whether inside the factory premises or outside, should be compensated. And in case any ruling of High Court interprets it differently, then certainly Parliament is here to amend the Act and we will not lag a day behind in bringing forward an amendment.

DR. R. B. GOUR: The rulings of the Bombay High Court and Calcutta High Court are there.

SHRI ABID ALI: Now, this running commentary should stop. I have said that this is the advice of our legal department. Over and above that I have submitted that at any time if there is any difficulty felt either by hon. Members opposite or any trade union or by ourselves, we will not

311 Workmen's Compensation [RAJYA SABHA] (Amdt.) Bill, 1958

[Shri Abid Ali.]

hesitate for a day to bring forward an amendment. Why should we bring amendments which are unnecessary simply because some people feel that there is necessity? If there is no necessity, there is no necessity. What else can be done?

Now, Sir, about jurisdiction, so far as railway employees are concerned, I do not find any difficulty with regard to that also, but the intention is that employees of the railways should not be required to go to the workmen's compensation court. Anyway, the railways should settle their cases speedily and should pay every pie to which the workers may be entitled. About that there should be no delay. That is why I am trying to persuade all the undertakings under Government that all such cases should be speedily disposed of. It should not be necessary for them to go to court. Again, I submit, Sir, if it becomes necessary for them to go to court and any hardship is felt on account of jurisdiction—about which I feel that there is no difficulty at present, but in case it is felt—that also should be brought to our notice, and we shall certainly be iglad to be helptul.

MR. DEPUTY CHAIRMAN: You require more time?

SHRI ABID ALI: Yes, Sir. A litt 'more time.

MR. DEPUTY CHAIRMAN: Th you can continue the next day. 7 House stands adjourned till 11 A. on Thursday.

> The House then adjournat five of the clock u eleven of the clock c. Thursday, the 27th Novemba 1958.